#  

arphemapes and other Chartable EIome (Supervistion and Comtrol) Bill
sor what be has gald and assure him that whatever point that has been raised by hum will be referred to the State concerned and if the State considers at necessary the Act will be amended accordingly

As far as charging of taxes at duferent rates is cencerned, the hon Member will appreciate that that also is enturely under the control of the State Government We cannot interfere in that matter He simply wanted a clarification that Mirzapur stone be classified as sand-stone This matter, we assure him, will be referred to the State concerned

Mr. Chairman: Is that the reply?
The Minister of Mines and Oll (Shrs I. D. Malaviya): I have nothing to add to what my hon colleague has sad The matter will be referred to the State Government and I hope they will accept the good advice given by my hon friend, Shri Raghunath Singh

Shri V. P Nayar. I could not find out as to what type of stone it as Unfortunately I have not been to Mirzapur What is the chemical com position of this stone"

Shri K. D. Malaviya: So far as the sand-stone referred to by my hon friend is concerned, it appears to me

Shri V. P Nayar- It is not a pre clous stone?

Shri I D. Malaviya: No It is silica, ontaining perhaps more alrspace than what is contained usually in other tones Physically it is not such a :ompact stone as other stones are
Shy V. P Nayar: What geological Ige do you attribute to it?

Shei I. D Malaviga: I do not know What the geological age of that sandtone is. I cannot say.
 माननीय मशी भहोप्य ने फौर संसवीय सचिख्य महोपय ने जो धास्वासन दिया है उस का मे स्वागत करता हू धौर फिर उन से निकेषन करता हू कि वह म्टेट गवर्नंमेंट को इस बारे में याद कर के हिदायत भेजे प्रोर भपनी भ्रोर से सुसाव भेजे कि जो बेचारे मरीब लोग पत्पर की मानो मे काम कग्न वा ने हैं घोर पत्थर तो कर पेमा पंदा करने वाने लोग है उन का कुद्ध उपवार किया जाय ।

इन गब्दो के माथ मै इस विधेयक को वापस लेता हू ।

Mr. Chairman: Has the hon Member leave of the House to withdraw the Bill

Shri V. P. Nayar: No it is a very important Bill

Mr Chairman: I do not think Shri Nayar means it serrously I think the hon Mover of the Bill has the leave of the House to withdraw it.

The Bill was by leave, withdrawn.

### 15.46 Mrs

ORPHANAGES AND OTHER
CHARITABLE HOMES (SUPERVISION AND CONTROL) BILL, by Shri Kailash Bihan Lall

Shri D. C. Sharma (Gurdaspur): Mr Charman, Sir, I have the honour to move
"That this House concurs in the recommendation of Rayya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the supervision and control of orphanages, homes for neglected women or children and other lake institutions and for matters connected therewnth by Shn Kallash Buhari Lall, made in
[Shri D. C. Sharma]
the motion adopted by Rajya Sabha at its sitting held on the 4th September, 1959 and communicated to this House on the 7th September, 1959 and resolves that the following Members of Lok Sabha be nominated to serve on the said Joint Committee namely: Shri Asoke K. Sen, Shri R. M. Hajarnavis, Shri K. V. Ramakrishna Reddy, Kumari Maniben Vallabhbhai Patel, Shri B. L. Chandak, Shri S. A. Agadi, Dr. N. C. Samantsinhar, Pandit Mukat Behari Lal Bhargava, Shri Ansar Harvani, Shri Bhagwan Din, Shrimati Renuka Ray, Shri Nek Ram Negi, Shri A. Doraiswami Gounder, Shri K. K. Warior, Shri Khushwaqt Rai, Shri Ram Garib, Shri Bibhuti Bhushan Das Gupta, Shri Bhaurao Krishnarao Gaikwad, Shri Mohammad Tahir, and the mover."

An Hon. Member: Who is he?
Shri V. P. Nayar (Quilon): Are they all charitable persons?

Shri D. C. Sharma: It is true, I am holding somebody else's baby.

Shri V. P. Nayar: Do not do it.
Shri D. C. Sharma: But I must say that it is a good baby and I am proud of being its godfather. There are many reasons which prompt me to play that role. In the first place, the condition of civilisation prevailing in a country is judged by the kind of treatment that is offered to its children. The treatment of children in a country is the index of the prosperity and also of the Welfare activities of the country. For a long time our country has not paid as much attention to women and children, specially, orphans and neglected women, as it should have done. The simple reason for that is that we were interested much more in political matters than in matters connected with social welfare. But a wholesome change has
come over our country eversince the attainment of independence. Now my country is addressing itself very systematically and very sedulously to those problems which are connected with children who are the best wealth of a country. In this matter no one deserves our sympathy and our active support more than the orphans. I do not know the number of orphans in my country; but I know that their lot is very hard. At the same time, the lot of neglected women, who are neglected by their husbands or their relations, is also pitiable.

It is true, we have some institutions for looking after these orphans and for taking care of these neglected women. But, I am constrained to point out that these are very often, unless they are run by recognised and well established social welfare agencies, commercial propositions. They are run by persons whose sole object is to traffic in the misery of these orphans, to trade upon the sad plight of these neglected women. I think this is one of the stock topics of our novels, this is one of the stock subjects of our films, this is one of the well known themes of our social reformers. In this matter, I must say, our record has not been very fine. I know, there are some institutions run by the Arya Samaj, by Sanatan Dharma samaj, the Singh Sabha and Christian societies that are doing very good work. I have nothing to say against them. There are also some institutions which are run by individuals. I do not take exception to every such institution run by an individual. But, I must say that most of them do not give a good account of themselves. Every now and then, we read in the papers that something thas gone wrong somewhere, in some institution which looks $_{s}$ after these destitute persons, whether children or women, and these awaken our conscience. They are a challenge to our social sympathy. So, in the light of our social need, in the light of the fact that we are building up a social welfare State, in view
and other Chari-
table Homes
(Supervision and
Control) Bill
of the fact that we have a Social Welfare Board and other agencles which are trying to improve the lot of children and neglected women, I think, this Bill is very timely and very opportune.

The story of social legislation in our country has not been a very happy sfory. It has been very unhappy when it has been sponsored by a private individual. I do not want to accuse the Government of anything. But, I submit very respectfully that the Government generally does not look with favour upon those efforts of social reform which private members in a Legislative Assembly or in the Parliament make. Either their Bills are turned down or they are given a vague assurance that something would be done in the near future which would make use of their valuable suggestions. This happens occasionally, but not very often. I have received assurances of that kind with respect to so many of my Bills. I have never seen these assurances fractifying. But, I am glad that Shri Kailash Bihari Lall has had this stroke of good luck. Good luck is very rare in this world and any one who has that rises in my estimation.

But, this good luck has come to him after a series of strokes of ill-Iuck. For instance, he sponsored a Bill in 1954 which came up for discussion. for reference to a Select Committee. But, the Government opposed it and thereCore, the Bill had to be withdrawn. But, Shri Kailash Bihari Lall sticks it out. He is a very tough and persistent person.

Some Hon. Members: So are you.
Shri D. C. Sharma: I am nothing when compared to him.

He again introduced a Bill in 1956. Then, it came up for discussion, for circulation for public opinion on November, 30, 1956. To this, the Government agreed. I may tell you that there are three books here with me which show the opinions that were
received as regards this Bill. The opinions, by and large, and in an overwhelming degree have been favourable. For instance, I will read out one opinion which came from the District Collecfor of Kottayam. I think my hon. friends over there will appreciate this much more than any other person. He says:
"The proposed legislation is necessary and is in keeping with the trends of modern legislation where the functions of the State extend into social and economic fields. The provisions are acequate."
I do not want to take a lot of the time of the House reading out the opinions. Bit, I would submit very respectfully that public men, members of legislatures, judges of High Courts, social welfare agenciés, charitable institutions, have expressed their opinions on this Bill, and they have, on the whole, welcomed the provisions of this Bill. It is because this Bill is in conformity with the need of the time, it is in conformity with the social needs of our country and our society.

One of the opinions that was given was that this Bill should be extended not only to Part A States, but also to Part B States. Now Part B States have disappeared and we have only 14 States. My hon. friend here from Bihar says that the Bill will disappear. So, you can understand how one Member from Bihar views the efforts of another Member from Bihar. I am very sorry to make comment on it. In spite of public opinion being overwhelmingly in favour of this Bill, Government turned it down because it entailed heavy expenditure. This was a hurdle created by the Government, but Shri Kailash Bihari Lall is a person who knows how to jump over hurdles. So, he gave a revised version of the Bill removing all the financial implications.

Shri Supakar (Sambalpur): What remains?

## 15 hre.

Sind D. C. Bharma: All the wholesome provisions for the protection of neglected children and women remain in this Bill.

8har V. P. Nayar: is it for old men?

Shri D. C. Sharma: I think it would be left to you to bring a Bill which will deal with old men, and I know that if you go on speaking at this rate, you will be older much sooner than you think!

So, the Bill has had so many transmiderations, and in its present form was presented to the Rajya Sabha by my eateemed friend Shri Kailash Bihari Lall, the indomitable Kailash Bihari Lall, on 8th May, 1959. On the 21st August, 1959 the sponsor moved in the Rajya Sabha that this zill be referred to a Joint Committee. Then somebody raised a point of order, but that point of order was siso over-ruled, and then it was manimously agreed to refer this Bill to a Joint Committee of both the Houses. It is on account of that that this Bill is before you.

Now I would submit very briefy and very reapectfully that this Bill contains many wholetome provitions. Let me refer to the Statement of Objects and Reasons. This Bill breaks fresh ground because the topies with which it deals have not been before any legislator in this form betore. I say this with emphasis on the worde in this form. The Bills which have been introduced so far in the State leginlatures and Parliament have been restrictive. They have trien of a panel kind, they have provided that penal action should be taken against those who practive any anti-social netivities connected with children and neglected women. There Bliss have dealt with aphanages and widows' homes and vested power in the executive to deal with these antimecial and criminal uctivities, but
all that has been negatived. The present Bill is more ceastructive in the nature. It does not deal with antisocial activities, but it deals with constructive activities connected with children. This Bill wants orphan-ages and charitable homes to dive protection to theme neglected members of our society, but it wants that the whole thing ahould be on a proper basis. It is also a kind of appeal to all charitably inclined persons to mupport these institutions which are run along proper lines, run in such a way that they serve the national interests. This Bill seeks only one thing, and it is this, that every State should establish a Board of Control for orphanagea and charitable homes.

8hri Sinhasan 8ingh (Gorakhpur): Has the motion been passed by the Rajya Sabha?

Shri D. C. Sharma: Yes.
Shri Strhasan Stagh: Then, I think, if you have no objection, you might conclude now as there are other hon. Members who want to speak.

Bhri D. C. Sharma: I am very thenkful to you for this very generous gesture that you have made.

Shri 8thoman 8ingt: You may reserve the apeech for the considera. tion stage.

Shri D. C. Eharma: 1 thank yor very much for that, but I think the intention of some of the Members is this, that they should know slightily little more about this Bin. Of course. you know all about it already.

Mr. Chalemana: Order, oeder Members should addrens the Chatr

Amin. C. Bharma: I mm sorry.
I also want to say one thing, that on secount of this Bilh, no exipting orphanage or charitable home will

rules will be placed before both Houses of Parliament. I am not asking my hon. friends to endorse every word that is to be found in thio Bill. I am asking them to give thotr ceneral support to the very wholesome provisions of this Bill. As you know, Sir, this Bill will go before a Jomt Committee, and the Joint Committee, I am sure, will make due changes in it, and if neceasary, it will improve it; is it is not necessary to improve it, it will send back the Bill as it is.

I am sure that since all of us have the welitare of children at our hearth we shall give unanimous support to this Bill. With these words, I move.

Mr. Chalrman: Motion moved:
"That this House concurs in the recommendation of Rajya Sabbe that the House do join in the Joint Committee of the Housen on the Bill to provide for the supervision and control of orplinnages, homes for neglected women or children and other like institurtions and for matters connected therewith by Shri rivilath Bihari Lall, made in the motion adopted by Rajya Sabha at ite ritting held on the th Septermber, 1959 and communicated to this House on the 7th Eeptember. 1959 and resolves that the following Members of Lok Sabha be nominated to serve on the said Joint Committee, namely: Shri Asoke K. Sen, Shri R. M. Hajarnavis, Shri K. V. Ramakrishna Reddy. Kumari Maniben Valhabhbhai Patel, Shri B. L. Chandak, Shri S. A. Agadi, Dr. N. C. Samantsinhar, Pandit Mukat Bihari Lal Bhargava, Shri Ansar Fiarvani, Shri Bhagwan Din. Shrimnti Renuka Ray, Shri Nek Ram Negi. Shri A. Doraiswani Gounder, Shri K. K. Warior, Shri Khushweat Rai, Shri Ram Garib, Shri Bibhuti Bhushan Das Gupta Shri Bhaurao Krishnarao Gaikwrad, Shri Mohammad Tahir, and Shri Diwan Chand Sharma.".
 rime to mappott this Bill，and 1 munt ceparatulate the hon．Miember Ehar Elatith Bihari Lall who has epen－ anded this Bill．



ghert in．is．Errahm（Karimnagar －ficouryed－Seh．Cintes）：We are were．But if the hon．Hember wants to speek in Hindi，he may do so
ghat 8．M．Eaneriee：This Bill whe not onty neceitiary but if whi èssen－ fill fin view of the Eoxdition of the
 dire country．I fnow that with the estouption of ohe or twor orytia－ nagis in my constituency in Kanpur． the other orphanages just une these orghans for some busineas purposes I fnow that these orphans are not tauitht anything eweept that they are diven coene band or some instrument to gitio on．

## Stat Foome Ganali：There are sume pometil orphans also

At mem．mimiber：Independents
 there wre polittenl otphang albo，but， for them，there is altio a poltitical orgmandice．2ay submistion is that the very purpose of the orphimintre will be defietied if it is not conttolled propiperly．Some bis people，mönneyted peopple，out of their abutaimet，phy oothe good monount in the name of chatwa do anytiting else and they anow there orphinadty to function． And thete boys ate asked to go from doot to door to eoflect some tutiount．

I know that once a very small boy came to me and anid that he was blind，and he came from an orphanage in Kenpur．I could see that he was not blind．I atked him nicely＂Open your eyes，and I chall pay you four tanae：．The boy mminediately opened
his eyes，and I paid him four annas． This 进 what they are tagent．

Shai V．P．Nayar：Did he pay？
Blari 8．M Maperfeo；Thid is what is actually tamint to theme boys who cma become as sood eitimio of thition country the thembers of this Hotise． So，a Bill of this natiore is very enich－ thici．

But this Bix has not dyfingt tive werti neglected weman＇．There is a serious problem in certain placep where proatifution has beop mansel． 1 wolcome the menaing af prestitu． tiva．In finet，proptitution shopla have moep bained lay belose．Sms what will happen to theet aegieoted watnon who have no place in the melety？Thousends of woenen in Eanpur－I hnow there are abent seven thovsand of them there－have wetually been maked to letve thel heches there．Now，where wenld they so？

## sari Perver Gamatil：To China．

ther 8．M．thatetifo：What should they do？the wiole dilleulty is that they are not diven any housis even in other localities；wherever they go，they are chased by the police－ meth，and unlows they pay sotnething． a share of their proat or money to the pollicetien，they are not allowed to stidy there．This has become a vers awrions problem．I would reyuen the Deputy Minitter of Law to give some rephy on this point，Decertich after all，they are slaso neglected women，and we cannot telo thuilin bats in society；and no young men in the dountry have the courtige to mility thetr daughters and brige theth mex． in the rueinty．Bas 1 hope it is the moral reapondelity of Goverst ment to etve thom a place 縕隹e society by rambiltating them pfoptr－ 15
 but even the case of these ne－iqetrad women should be eocacharel thee
is no doubt that this is a social evil which has to be remedied. Supposing these women are allowed to remain like this, without any means of livelihood, then with all their good wishes, with all their good intentions, they cannot but go back to the same profession; they will be forced to do the same job, which is banned in certain places.

So, my submission is that when this Bill goes before the Joint Committee, there should be a proper survey of this matter. Gơvernment phould institute a committee, or the Members of the Joint Committee should go to some places and see the said plight of these neglected women and these small orphan boys, these blooming boys whom we want in this country to prosper.

So, I welcome this Bill, and while doing so, I would like that some of these neglected women should also be allowed to come and give evidence before the Joint Committee, so that they may express their sentiments correctly and without any fear.

With these words, I support this Bill, and I congratulate Shri Kailash Bihari Lall.

ध्रो धुनमूनवाला (भागलपुर) : चेयरमँन साहब, यह बिल हमारे शहर के रहने वाले बाबू कैलाश बिहारी लाल, जैसाकि गार्मा साहब ने बतलाया, सन् ? $₹ 乡 \gamma$ में लाये ये । बड़ी मेहनत के बाद वे इस की उपयोगिता सरकार को समझा सके, ग्रैर में सरकार को बधाई देता हूं कि यद्यपि हमारी स्टेट वेलफेग्रर स्टेट कही जाती है पर्तु जो सचमुच वेलफेश्रर की चीजें हैं वह उस को बहुत देर से समझ में ग्राती हैं, लेकिन अ्रब भी उस की समझ्न में यह बात मा गई । जो कुछ योड़ा बहुत इस बिल में किया गया है वह बहुत अच्छा है: कुष्ब काम तो शुरु हुग्रा, परन्तु जितना सरकार को करना चाहिये था वह कुछ्द भी नहीं हुग्रा । जसा मेरे पूर्व वक्ता ने कहा, जिय प्रकार की

दशा हमारे ग्रार्फेनेजेज़ श्रोर विधवाश्रमों की है, उस को देखते हुए सरकार को चाहिये कि वह एक कमेटी बिठलाये ग्रीर कमेटी बिठला कर जांच करे कि इन स्थानों की क्या म्यवस्था है। केवल एक इस प्रकार का बिल ला कर के वह सन्तोष्ष न कर ले बल्कि एक कांम्प्रिहेन्सिव बिल लावे छौर इस प्रकार का फैसला करे कि हर जगह, कम से कम हर जिले में इस प्रकार के ग्रार्फेनेज़ खोले जायें । हमारे भाई श्री कलाइ बिहारी लाल श्रार्फेनेजेत्र के काम में करीब $\{4$ वर्षों से लगे हुए हैं । जहां पर उन का श्रार्फेनेज है, मुझ को भी जा कर उसे देखने का मौका मिला है । वहां पर ग्रार्फन्स अौर विधवायें तो हैं ही, परन्तु सौभाग्यवश वहां ऐसे कार्यकर्ता भी हैं जोकि ग्रपने बच्चों को भी उतना प्रेम नहीं करते जितने प्रेम से पुचकार पुचकार कर वे उन बन्चों को गोद में लेते हैं। वहां पर इस प्रकार के दो चार कार्यकर्ता हैं ग्रैर उन की संख्या दिन प्रति दिन बढ़ती ही जाती है । एक हमारे पंचानन झा हैं, जिन को में ने वहां पर जा कर देखा । वह एक बरस के लड़के को, जोकि ग्रार्फन था ग्रैर जंगल में पंड़ा हुग्रा था या शायद खेत में पड़ा हुश्रा था, उठा कर लाये श्रौर हम को दिसलाया। उस बच्चे की वह इतना प्रेम करते थे कि मुझे देख कर ग्रचम्भा हुग्रा । यह भावनायें हमारे कार्यकतााग्रों की हैं। परन्तु सरकार की ग्रोर से इस श्रोर बड़ी भारी उदासीनता है। इस में सरकार को जरा सी दिलचस्पी दिसलानी चाहिये श्रैर जो अ्रसली काम बेलफेग्रर स्टेट का है, जैसाकि बिल में शुरू में कहा गया था कि हर जगह ग्रार्फेनेज खोले जायें, उस के लिये एक बिल लाना चाहिये ।

जसा मेरे पूर्व वक्ता ने कहा, यह टीक है कि अ्रार्फेनेज ग्रौर विधवाश्रमों में बदमाशियां भी बहुत हुग्रा करती हैं। यह एक प्रकार का प्रोफेशान सा हो गया है, जैसाकि उन्हों ने उदाहरण दिया । उन्हों ने एक ग्रन्धे लढ़के से कहा कि तुम श्रांखें खोल दो तो तुम्दें

$x$ चा० दूंगा घोर उस के घारें जोज सी इए प्रकार की मी घुता ती कंस्याें हैं। हल प्रकार की संख्याओं को क्र्य करमे के ीिले की सरकार को घुत कम करना है। वह घम्यक्ष की है बीर बली करला चा़िये जित्तां ऐंसे मोरों को उस्ता क होगे पले । उन को बराबर fि्करेण करना चा़िये । ोेकिज जिस प्रकार की हंस्पसें होनी चादियें, जित्र प्रकार की क्षंस्वाओं की काषस्यकता है, चन की सरकार को चुले दिल ते पर्ट की कर्बी चाहिये। हमारे बेशा में ऐसी स्विषि हो चह है कि यहु काम करना बहुता घाबपयक है। चरीती के कारण या छूसरे कारणों से हन कानेकेष घौर विषकासमों की बहुत ही दरी ह्वालत है। सरकार को हस बोर घ्यान दे कर ऐबा करना बा़िये कि कम ते कम हर एक जिसे में एक एक विषवाश्रम जर्र एक एक घरेंगेज हो जाय ।

1584 hris.
[Ma. Deputy-Spmakis in the Chair]
वह ठीक्र कि कि द्वरकार मे कुस्में जात वह किस चक्ने केला बिहारी सास लाये तो कह में
 हबनी केर हो गई 1 पर्दु जा में कुष करं उरने के लिये सरकार को ीीغे नहीं हरणा चहिले, घाषे काना चाहिये कोर ₹स में यो कर्ये करले बाले हैं उत को उस्साहित करमा चाहिते। जो दोर बनाने की हस में योजना है

 सम प्रकार के लिये आयों कोषि स्वमुष में सेते कायों ते प्रेम राते हों बोर षसम प़ूरे
 मेंटन सोर्ट बनामे से कास नहीं जोला 1 चण

 कात्वां थीर सरकार के प्रांला कर्ता हो कि
 कि दर एक बिले में इ्रा प्रणर की कौणा
 को क्षपना केषात बनाये है है, चड को की फ़े
 बोर ज्ला सरतियों को दूर करें।
 उभाव्पक्ष कहोष्य, धर्या की मे को किज रका में उस का स्वापत ब बतर्षन करती है। है

 निषेक्न करले की हुई।

सौराष्ट्र में हस प्रकार का एक विल पार्ष हुभा घा। उस में संल्बाधों को जस्शैर्ट कर्ने जोर सरिकाई करोे की बतों कीं जोर मोके पर कम्ता लेने की मी वुवीजें बीं जोर सोराप्ट्र में हम ते बेषा कि जो संस्थायें वहों पर बल रही थी उस में हम बहुत कुष्छ हुपार कर सके मीर उस की गतिचिजियों को fिजी हद तक कंट्रोल मी कर सके। षमी हस विल पर बोलते हुए बी बनर्यी ने वजों षौर नेम्सेक्टे डीमेन के लिये जो फरमाया उस से में सह्द्रत हू 1 हुछ संम्बायें घलबता ऐती हैं ओोकि वाकई में पारफल बजों से प्रेम कोर हमदर्दी रक्ती हैं भौर बहां पर ठीक से उन की

 कम हैं क्ते संख्वायें तो बहुत काफी हमारे केल में जलती हैं मेकिन उन में होणा यह्ह है कि बतों को बाइए बतातों बीर मेलों केलों में जोत़ विषा जना है होर उन से बाला बताना करता कर करा क्षफट्ठ करताया जता है। मैं समझवी हैं कि क्ष क्ष वर्ट की क्राल
 का उा वर कुष्ता च कुष्ता वियमा रहना

 वसे को क्रमलना क्षेणा । एक केखेषर
 है करण है कि ध्रमाब के ह्र उपेचित घंतों के प्रति धाली सिम्भेखरी समतो क्षार पे वा⿵ चोषि च्वारफंत है, बिन के कि माण ीक्ता चहीं है होर जिन की कि घाब तुरी बता है, उन की समुषित के हमाल करने के fिसे सरकार उपयुक्त लोजिस्लेघान काये बरि धालक्यक घ्यबस्था करे। सरकार के घणापा सारे समाज को मी इस के लिये fिम्मेयारी अवले कंबों पर सेनी चािएये।

जर्मा जी ने यह मुलाब fिया कि ऐंस चाबारिस बकतो को लोगों को डंशिविजुम्मली की ज्रना सेना चािये। उन का यहु बिषाए
 ऐसे कोलों की तादाइ कम ही होगी। भलबता छूपरे केषों की बाबत में ने यह् जहर सुना है कि बहां पर काकी लोग ऐमे धारफन घणों को घ्रपना लिया करते है । भर्य सूकि इकारे द्षेश में ऐने लोगो की तादाद बहुत कम है तो पह्रा पर ऐसी सस्याषो का होना उसरी हो जावा है जहा पर कि ऐसे बच्चो को रफा जा सके घोर उन का पालन पोषण और पठनपाटन ठीक तग्हु मे किया जा मेे।

जहा तक बरिनो का सम्बन्ब है उन की मी घबस्था देल कर मुक्मे एज होता है घोर बरस घाता है। में ने बहिनो की ऐसी संख्याये बेती हैं अहा कि उन को रह कर एक्सकायट किया जता है । घार्य समाज व घम्प सस्वाधो हारा इस तरह की महिला सस्थार्ये चलाई जाती है घोग मुले यह बंड कुज जौर बामं के साय क्रना पहता है कि ऐची कई स्थायं हैं अहां उन तेथारी यहिसायों को की एक्सप्मायट किया जाता है। जौर亠े छूकि हैल्पलत क्षोती है इर्सलये कुष्ठ नही कर सकती । इसमिये बह्ट बहुत पालब्मक हो जाता है कि हल संस्वाषों पर सरकार का नियंभ्ष रं ताकि चाज हो यह गड़बत़ी चलती है हार चौरतो को एक्सम्लायट किया



को घोर बाइडेन किया बाना चािदे चौर ने सलेख्येड बीमेन के सिये थी ध्रा द्रत विस्त के वारा समुकित क्यबस्था कर दी जाए प्रौर उन की दे $\begin{aligned} & \text { माल } \\ & \text { की ब्यवस्षा कर }\end{aligned}$ दी जाय तो बेहतर होगा ।

वह जो बोर्ं बनाया जा रहा है उस के लिये मेरा कहना है कि बोई में ऐेते सदस्य रहलने थाहियें जिन की कि सए काम में दिलबस्पी हो थीर जाषिकिएल तोग पर ऐमे लोग न रकसे आार्य जिन की कि हन सामाजिक कामों में दिलकम्पी न हों । इसलिये मेरा कहना है कि केषल विल को छसी सीमित क्प में पास कर केने से काम चलने बाला नही हैं। इस के साल मुष्षे यह मी कहना है कि चिल्ट्रेन ऐस्ट जोकि का स्टेट्म में है घौर जैसे कि बम्बर्ड में है वह भी साथ में लगाया जाना काएिये स्योंक यहा तक सुना गया है थौर यह करीकत मी है कि घ्रां लावारिस बनो डोकि संगडे लूले कीर घषे मउकों पर मीन्र मागते घूमा करते हैं बह घंघे ज्रीर लूले खंगड़े होने का बहाना करते हैं, घूठ मूठ को चंबे बन जाते है ताकि लोग उन पर ध्या कर के भील्व दे दे लेकिन हस के साय ही हमारे देश में ोोया भी चल रहा है और यह में भनुभव क घ घाज़ार पर कहती हू कि कुष्घ लोग घोटे छोटे बच्बों को पकड लेते है हौर के जा कर उनको भाबें फोड़ देते हैं पौर हुष पें तोह देते है घोर इस तरह से उस को हर तरह भपाहित बना कर वैसा छकट्ठा करजाते है घोग में हाउस को पह बतलगना चाहती हू कि ह्मारे देश में इस तरह के भ्याबमी की विष्रमान है जोकि यह चृचित मौर कुस्सित काम करते हैं घौर द्रस तरह गैसा कमाते हैं। यै चाहता हू कि विस कें यद मी ख्यक्स्या को ताकि $? 5$ साल से कम उक्र के बलो यकि द् तरह भीक यालते है काये जायें तो उन को पुलिस घपने खजो तें के के । इस काम के कित्ये हम fिती एक क्षि्या

[श्रीमती जयाबेन शाह]
हैं जोकि इस तरह के कम उम्र के बच्चों की देखरेख का काम श्रपने ऊपर ले लें श्रौर यदि ऐसी व्यवस्था हो जाय तो मैं समझती हूं कि सारा मामला कुछ हद तक हल हो सकता है । लेकिन ग्रगर हम ने सिर्फ इसी वर्तमान हूप में बिल को पास किया तो हम केवल उन्हीं बच्चों श्रौर बहनों की पोटैव्ट कर सकेंगे जोकि इन संस्थाग्रों में ग्राते हैं लेकिन हमारे वे ग्रभागे बच्चे गौर बहनें जोकि हमारे पास नहीं भ्रातीं ग्रैर जोकि ऐसी संस्थाग्रों में नहीं ग्रातीं ग्रौर जोकि रास्ते में इषर उषर घूमते हैं ग्रौर जोकि घ्यनैतिक श्रौर खराब लोगों के हाथों में पड़ कर ग्रपना जीवन बर्बाद कर डालती हैं, उन के वास्ते हम कोई प्रोटेकशन नहीं दे पायेंगे अौर उन का उद्धार हम नहीं कर पायेंगे । मुझे माल़म है कि कंसे हमारी छोटी छोटी लड़कियां इस तरह के शैतान झ्रावमियों के हाथों में पड़ कर ग्रपना जीवन बर्बाद कर डालती हैं ग्रैर वे लोग उन लड़कियों को किस तरह एक्सप्लायट कर के पेशा कमवाते हैं ग्रौर इस तरह का ग्रनैनिक घंधा करते है । मैं इस के साथ ही कह भी ग्र्ज करना चाहती हूं कि यह बिल तो ले ही ग्राये हैं लेकिन इस के साथ ही यह भी कोशिश की जाय कि सारे देश के वास्ते एक ऐसा चिल्ड्रेन ऐक्ट बनाने की कोशिश करें अ्रौर यदि हम ऐसा कर सकें तो हम सारे देश के बन्चों की दुम्रा हासिल कर सकेंगे ग्रौर ह्मारी ने झ्रभागी बहनें भी हमारा श्राजन्म झ्राभार मानेंगी । हालांकि काफी जगह पर लेजिस्लेरान कर के यह प्रास्हीच्यूशन बन्द कर दिया गया है लेकिन तो भी बह एकदम रका नहीं है ग्रौर प्रास्टीच्यूरान चल रहा है ग्रौर कानून से इस का कंट्रोल करना बहुत मुरिकल है । हमें तो श्रपने देश ग्रौर समाज में एक ऐसा वातावरण बनाना होगा जिस में यह कुपथा हमारे जीच में से सदा के लिये हट जाय । भ्राज हमारा समाज उन अ्रभागी बहनों के लिये उपेक्षा का भाब रखता है श्रौर मै पुछना चाहती हैं कि

क्या उन ग्रभागी बहिनों को समाज ग्राश्रय देता है ? वहां से जब बहनें वापिस भ्राती हैं तो उन को कौन रखता है ? हम ने पाकिस्तान के निर्माण के समय देखा कि जो हमारी हिन्दू लड़कियां उधर से जबर्दस्ती रिकवर हो कर ग्राती हैं तो समाज उन को ग्रहण नहीं करता ग्रौर यहां तक कि उन के घरवाले भी उन को अ्रपने पर में रखने से हिचकिचाते हैं। अ्रब हमें यह देखना होगा कि जो हमारी बहिनें इस तरह के कुत्सित काम में फस जाती हैं वे कोई श्रपनी स्वेच्छा से तो उस में जाती नहीं हैं बर्कि परिस्थितियों से लाचार हो कर उन को उस नारकीय जीवन में जाना पड़ता है अ्रौर ग्राज की जैसी ग्रवस्था है उस में उन के लिये फिर से ग्रपने घरों ग्रोर समाज में अ्राने का कोई रास्ता ही नहीं है, न मां बाप रखते हैं ग्रौर न ग्रौर कोई रखता है, समाज में उन के लिये कोई स्थान नहीं है। इसी वजह से ऐेसी संस्थार्यें बनाई जायें जहां उन की ग्राश्रय मिल सके । यह् ग्रत्यन्त जरूरी है ।

ग्राज जरूरत इस बात की है कि हम समाज में एक ऐसा स्वस्थ वातावरण उत्पन्न करें ताकि यह जो सामाजिक ग्रभिशाप हमारे बीच में विद्यमान है वह हट जाय श्रौर इसलिये मैं हृस बिल का स्वागत करने के साथ ही यह् भी सुझाव देना चाहती हूं कि इस के साथ श्रौर भी जो कानून श्रीर सोशल केजिस्लेशन करना जरूरी हों, वह भी किये जायें ग्रौर यदि ठेसा हम ने किया तो मुझे ग्राशा है कि परिस्थिति में सुधार हो मकता है।

Shri V. P. Nayar: Mr. DeputySpeaker, Sir, I am very glad that the hon. Member, Shri D. C. Sharma has brought forward a measure like this, in his usual fashion. He has made substantial contributions in the field of Private Members' Bills. I remember a Bill about Sanyas Diksha and another Bill for the restraint on
and ather Fhani- 7900
table Homes
(Supervision and
Conatroi) Bill
ad ate masriage which were moved by the hon. Member.

But the subject is something diferent from those dealt with in those smpolous Elles Aftar he made his manch he refarred to certain opinions Fhich had bem alicited. And, he vas good enouch to give me a capy at the apinions received from the vachous institutions. It was after reading some of the opinions that I thought it my duty to point out to the Rouse what one acotion of people in aus country ware hoping to chieve.

We have already had a taste of that in Rerala; and today it to obvious, When 1 read these, that only one cings of persons in our country have vehemently opposed any inroads into the liberty of auch organisations to nith their orgmaiations It is rather intriguing why
gite D C. Sharman: It is painful alno.

Ehat V. F. Navar: It is very painAnl and it is very intripung thy eae section of the prople chimins to sum oharitible inotitutions should charest to the move bo Goverament The mant violant language has almo men und by acme of thene intereats 1 may be pemitied to read out some copinions in ordes to show to the Hount the ingoter of allowing suxh natreasts in our country to function to the detrisment of our people. I zabe no malstalo atoont is
rivere in the apiniens which have ween callected, I Amd that only the Calinolic inctututions inve opponed *is Eill and williont an asception the Canliolle Rriecthood have oppooed it aloo. I whin to alve the Rouse some ilian.

The first is from Dev. Pather J. M Verpotini, 8. 4. Gemperal Minaser. S4. Fincenti Chaxitiple Inditutipms, Eophingite. Pergux the ham. Vimenber metried to Sottayam, I knew I
stopuld smell a ral. What dogs this Very Bev. Father say? He says:
'I would submit that the provision of clause $3(2)$ of the Bill for obtaining recognition is uncalled for and unwarranted and is calculated to affect adversely humanitarisa work and act as a ret-back to voluntary institutions of charitable aature.".

The Very Rev. Pather worsiea becuuse Parliament is takiag tome powers of control and supervision. He goes on:
"Wven apart from a Jcence, the right and authority of the Btate ls always there to reach at wronsdoers and punich them adequately.....Their ridht and authority is always there to reach at wronsdoers and punish them adequately and I don't see the need of lucensing when the present maintenance of orphanages with the Stata aid depends on their reco\%nition which in itself I showid say amounts to licensing and the present provision of clause 3(2) is superfinous."
"The provisions in clanae 1 danyung the State aid enjoyad all alope by orphanaces in ceate tinay impart religious instructions, is I would respectivally point out disastrous and suicidal to the the inmates."

Mark the wards, in cose they impert religious inaterutions'

Then, there is Sister Rose Miary, A.C. Correspondent, St. Ioneph's Orphapage, Kochiteode What does she say?
"We profent ment velvermentily against the provigisa ly which private inntitutions where relighere ingeruction is proviond ming be diapolined for Gopernment grants "

The Siates, thmofere, wante the Gopmameat sants and live the-
[Shn V P. Nayar]
Heence, also the liberty of imparting religious instruction For what purpose, we know, as we have seen already

Then, there is the Manager $\boldsymbol{S}$ rhilomena's Orphanage

This is to urge the Government to drop the Orphanages and Wadows' Homes Bill For the proposed Bill, if passed, would make the efficient running of Orphanages and Widows' Homes by sincere private organsations impossible"

They clam to be sincere private orzanisatioss What non sense it it that they do not even allow Government to have the power of supervision and control" Sir, this is a very long list I shall not bother the House with more quotations but I must be permitted to read out some other names also Thev are

The Manager, Holy Infant Marry's Orphanage Vayıttirı Wyrnad Malabar

Hany Secretary Indian Conference of Social Work Kerala State Of course, there is a lust They are all from Kerala You must know what these people have been doing in Kerala Then, the very reverend $A$ M. Petron, SJ Bishop and Chairman of the Roman Catholic Diocese of c Calicut. In his statement he says.

> "I passed its implications and penalites would be greatly detrmental to the estabilishment and running of such orphanages and homes We strongiy protest against the provision denying state ald to institutuons, imparting religious instruction-Chairman R C Diocese. Calicut"

Then somebody writung on behalf of the Bushops of Madhye Pradech, Panchmarhu says
"I do so at the requents of the Catholic Bishops having Juriatic-
thon in the ginte of Madhy: Prodesh
i.e"

It is a State within a State

> " Archbiahop of Nagpur and the Bishops of Raigarh, Ambikapur, Jabalpur and Indore who wiak me to unform you that their views regarding the proposed leginiation are identical to those as expressed in the Memorandum

Now, the Bishop of Mysore saysit is very interesting to see what the Bishop of Mysore says
"I feel confident that the protests of the Christian huerarchy and the views expressed by the , reliciova (organsations-sic) conducting orphanages and whdows' homes will have the desired effect "

Shri Feroee Ghandhi: What about the Nayar community'

Shri V P Nayar: No prominent Nayar seems to have bothered about it. Then, there is the Mother Superior, Convent of O L of the Assumption, Kollegal, Mysore 1 do not know what ' O L ' stands for Then, the reverend, Mother Superior-not merely Mother but very reverend Mother Supenor-Holy Family Con vent, Nagavall, Chamarajanagar, the St Joseph's Convent Hunsur, Mysore State, the Mbther Superior, St Annes Convent, Sidapur, Shn M Maryanne Mother Superior Assust Convent, Turthapalit P O. Mysore State. Mother C Sonnean, Mary Immaculate Convent, Shumoga, Ban geiore, St Philomena's Convent. Mothor Superior, The sisters of Charity, Hassan the Bisters of St Charles, Naimule Hospltal, Bhedravath, Bangalore, Shen A F D Soura, Secretary of the Catholic Associmaon of Sagar, Mysore State All these are opinions againat the Bill $\mathbf{S h r i}^{\mathbf{A}}$. F D Soura says
"The proposed Bill goes against the freedom and liberty of an individual granted by the Constinu ticm."

| 2 Sos | Orphenages | BEADRA 90, 1281 (SARCA) | and other Charitable Hiomes (Suppervision and Comerol) |
| :---: | :---: | :---: | :---: |

They have tried outade Serain alto to toe that no inrond in made by the Covernmant which prevents them trom converting innocent people to momething which I do not propore to deacribe; they demeribe it as amounting to the denial of the Fundamental Rights guarenteed under the Consdtution There are some other opinions aleo

Why I was keen on participating in this debate is because I see the danger of opunions expressed by a section of the Catholic Buhops and Cotholic instatutions What is wrongt I do not eay that the Bill by fteelf will serve the purpose which my bon triend Shn D C Sharma wants to have because we have not provided for any Governmental aid I know that for the purpose of discusnon in this House it was necessary for the Mover to escape certain provisions and therefore, the President's anncnow would become unnecessary If that is the onily objection it is all right What 18 sought to be made out is a case for such orphanages and such ingtitutions where the deatitute and the infirm are looked after to be better loaked after and better protected and better controlled. I know certam institutions like this I remember to have visited one of the inditutions supposed to be an or phanage in Madres which some hon Members from Rajasthan also visted. In that institution, several boys come in the morning $O n$ further enquames into the matter, I lound thet a bas house of businessman in Madras was running this mstitution and in the name of the anstitution, they were collecting tmportion licenses for stimmed mill which as we know. eells at 800 or 400 per eent the cost pance in the biack market. Some insAitations are life that ve lunow also that citte of mill powier, etc. are made trom forelpy counteles Sach gite are got from America or other commitries and are diven whith a perticuiar parpooe to taire more and move peopic Fe tive the time of the dinctions shome very reverend

Suters and Fathers lending the processions. They want freedom for that They do mot want the Covernment to erter into their orgraisetions Having regard to the activetues of the Catholic instatutions, erpecially in Kerala, it is all the more necesmary that the Government should take more powers lor corptrollung such organiaktions if they for dulge in such very bad metions. I can grve any number of instances I do not say that all instatutions are like that. These instrtutions have been made tool in the hands of certain people and of late they have cone more and more openly into politics. I warn the country of this danger. Fe must all stand united aganst suck aggreasion from people within 045 country also Therefore, I suppert Sthn Sharma's Bull and I would request the Joint Committee not merely to go through the various provisions of the Bull but to make some surprise vasits to some of these institutions to find out what is really happeame in these instatutions

Bhri L Achaw Bhath (Inner Manpur) Mr Deputy-Speaker, this Bill is a Bull which has been rectommended by the Rajya Sabha for reference to the Jomt Committee. I submit that it deserves our support and concurrence This Bull provides for the supervision and control of the orphanages and other charitable homes in the different States I belong to a Unon Territory We have no legsiature Several States have pessed laws regarding the welfare of the chuldren and the destritute There are other Acts also which provide for the social welfare of the neglected chuldren and the munors in moral danger Now, the Unmon Territories have no such laws Recently, the Home Munster referred a draft 8:3 on chuldren's welfare to the rempective advisory committees But I feel that it will take a lons thme to have the Act enfonced Yet, there are a mumber of orphanages and charitible homes in the Unmon Texitories mon they need supervision and contiol is somebody There is no law in thame
[Shri L. Achaw Singh]
Union Territories to have this control and supervision over the orphanages and other institutions. That is why I feel that this measure is very important and necessary. The various Acts in the several States regarding child welfare do not cover the whole country. Half the country may be covered but the other half is still without any special legislation for the welfare of the children. The progress in the actual implementation of the various provisions of these Acts is also disappointing. Only in the big cities like Calcutta, Bombay and Madras, voluntary efforts are made for establishing certain institutions for the welfare of the destitute people. It is in these institutions that they have been implemented to a certain extent. Still, in the other parts of the country, there are a large number of orphanages and charitable homes and we require more and more of them. These institutions can help in giving protection to the unprotected if they are properly run.

The Bill requires that in every State Government should establish a Board of control for these orphanages and charitable homes. The Board can certainly help, of course, in bringing about uniformity in the standards of the performances of these institutions and the workings of these Acts in different States.

It may be noted, Sir, that the standards are different in the different institutions in all these States. We have to lay down minimum requirements for the health and education of the children and women in these institutions. The Bill seeks to provide for a uniform policy regarding all these matters.

Then, I submit that the Joint Committee should consider another aspect of the problem. There are disparities between one Children's Act and another. For example, a child may mean a person below the age of 14 , 16 or 18 depending on the State. Some State Acts have no chapter dealing
with offences against children, and most of the State Acts have no provision regarding victimised children. There are also rules governing employment of children, treatment of delinquent children, protection of destitute and neglected children, rescue of children in moral danger and other measures for the health, education, safety and welfare of the children. These rules are scattered over several Centnal and State Acts. There is no reason for thinking that the needs of the children are different in different regions.

I submit, Sir, a minimum of services must be worked out, established and maintained. In that case these services would be available uniformly to all the children in all the States. It is a national necessity that we should have a uniform code and we should have a comprehensive code for the establishment of these services. The Acts do contemplate enlisting the co-operation of voluntary institutions for work under the Acts, but there is not yet any uniform policy in all these institutions who care for children. They must all come under sufficient supervision and control, and they should conform to some prescribed standards. If we believe in some scientific methods, then we must also be faithful to the scientific standards. The Joint Committee should consider the question of welding the different programmes for child welfare into a single unified process. To deal with the several problems of children in different bits and compartments is to miss the totality of the conception of child welfare.

The Statement of Objects and Reasons says that no existing orphanage or charitable home is to be disturbed by the enforcement of this Act. I am sure the Control Board is not going to interfere in the day to day working of these institutions. It only seeks to regularise the management of these institutions through a
[Shri L. Achaw Singh]
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[Aी बीजारण
 का जो प्रथम्य है, उत्रा को केत माल है
 वादा रहती है या जिल महिबा सबनों में, जिषषा घम्रमों में, बहुत ती स्थियां स्ती जाती है, उन का कुँ्ड उपकार होता है। लेकिन साष ही वहह बात मी सही है कि किना नियंश्रण के घमता से ऐते कोग भी है, ऐती सस्थायें भी
 को कावम करते है पर उम संख्तायों के उद्षेस्य का ठीक प्रकार से बालस नहीं करते धीर उन ते वाजायज फायदा उठाते हैं। ऐती संस्याये
 उप्रेष्य ऐती संस्वार्षों को कायम करने में बजों का उपकार करना रहीं रहा है, बरन्
 चालों की ताबाद को बफायें । इस लिये बहर्ता इस बता की है कि माल इस प्रकार चि जो संस्बायें हमारे ेेष में खमती हैं या घाले चसने बाती है, उन संस्थामों की ेेष वाल उस का निबंमज, उस का प्रबन्त, उत का

 क्तालों के घम्तर, उन पामयों के घ्रन्तर Aी हारेे बच्चे पजियों रहँगी या पहिलायें रूँत, उत्र के रहन सहन, लाने ीीने बोर जिया छहल्याहि का मार को संख्या लेती है, गो वह ठीक से करती है या गहीं, र्या बात की
 उस्यों ने हत का बमषंन किषा है, में हस कित का व्वमरंत करता हैं
 के बाम के बारे में है। में समझता हैं कि

 है । ज्ञात्र बहुत्ती संल्थायें हमारे बलों के कर्पाप्यक के निले है, वर्विलायों के कर्याज




न हो तो लया है। क्ष की उ्येजित बतो
 पह, बाल कर्वाज गुह, बाज कत्याज सकियि अैता कोई कास विया काय हो समता है ? क्रा लिये मैं प्रकर समिति से वह भाज्ता फरण हi

16 mm
[Smax Baganas on the Chair]
 ज्वाह क्या गाल रक्षा बाय?
 ह1 मैं प्रषर समिति ते कहता जहता है कि सस किल में घार्फल क्षल्ब त रक्षा जाय तो पच्बा है मीर जो संस्खा बते उस का नाल

 माननीय सबस्ब प्रस्न उठा रहे हैं। हैं समझता हां कि पहने हमारे देषा में जो विमकायो की क्ञालत धी उस में हुछ सुपर करने का प्रवल किता गया है। पहले विक्तायें ध्यते हानी की आयदाय में पूर्ण पषिकार नही पाती बीं, उस को हल मे पो प़ बहुत काल विया है। ऐती हालत में पर हुगरे वहा विषषालो का स्थान, तो वहले कर्ग का समाल में स्थात्र जा, उस से बंषा है। पहले किष्यायें बर ते काल कर के, या बर के परिकार के काल कर के, बमाल को घोड़ कर ऐते काम में बला
 बाल्र है कि हमने उनें खम्पति चँ
 रजते हुए बहुप बोड़ी विषमायें होंगी जो घपा
 ऐडी विकमार्यें हो सक्ती है जिन के स्तामियों के पास्त क्यम्यति वहीं Aी, ऐंते वणामिवों के कर जाने से जो किसमायें होंगी, उन का पामत पोलक करना जर्री है। ऐ ेती भी उवेधिव महिमायें घहत दी होंगी विन के लिये समात्ता
 नामायत काम या धमीखिक फम की फर fिय

करसी है । ईंती fिकयों की बेल घाल के किति कोई संस्ता होमी णाईिये। उन को fितोत्र कोग न जह कर, मरिणाभ्षम कहा बा स्रफता है। में समझता हूं कि घ्राफंज बर दिरो दल वोनों षालों को निकाल कर

 मी तो वहीं कहला बाहिये।
 पं प्रवर समिति से वहा निषेषन करता हैं । कलें की यदि कोई ऐया गाम सूम कड़ेगा तो में अ्रवर समिसित के पषस्पों को क्षा ज्ञात की दूपा टे पूला। लेकित धरी सेरा स्याल है कि बहु दोनों माम जो है वह ठीक नहीं हैं।

इस विसेयक में बिया गया है कि गो मी बनाषालय होगा, ओो भी महिलाभम होगा,
 कुष्ता व्वकित कियोष मोलों का प्रक्ष होणा पर उनके पषिकार सीमित होंगे । इस के लिये गत्न का सुमाब है कि रस के मिये एक समिति कोती थारिं । में मी रस का समर्षन करता हूं । लेकित संसा हस में किया गया है, क्षण समिति के जो सबस्य होंगे बह रघिस्टं文म्बसं के टारा चुने हैए होंगे । मैं समझता हों कि रत प्रकार की संस्बालों का पषन्प चुती बतने बाली प्रवग्ब सरिति के हाष में होणा तो हस का परिणाल बहुपा घण नहां होणा। सिस्टहं केष्वर जो होषे वहा सम्बा रेत्राले सक्स ही होंशे घोरें कोटे हे ही


 वाले की खाल है, उस की सहा यदि बहां वर

 गन्ता में और हिलेख विलेख में है




ओो सामाविक काम करने बाले लोण है से ोोह" मे नहीं जातें हैं पीर स्वाभाजिक काम करो वाले सोग बोरं से मानते है, ऐसे लोगों को जो कि समाड की सेबा करने वाले हों या जिनको कि बम्नों दे सास दिलबली हो, ऐसे लोगों को नामबर करफे कायंसमिति में रहे जाने की गुजाइए इसमें गहनी बाहिए, यह मेरा सुलाब है।

द्रस्तरी बात इसमें यह दी हुई है कि इस तरह सी जो बक्षों मोर महिलामों के उपकार के लिए संस्वा बनेगी, उसके नियन्बण पौर देसमाल करनें के लिए एक बोर्ट भ्राफ कंट्रोल होगा लेकिन उस बोरं घाए्ड कट्रोल वाले क्लाए में गो कि हमारा क्साज अम्बर ? $?$ है उबमें वहु लिब्रा हुषा है :-
"The Board of Control shall consist of one representative from each of the district orphanages and widows' homes from within the State existing at the time of the constitution of the first Board and thereafter as prescribed".
मै समझता हु कि इसमें मी परिक परिषतंक करलं की जहरत है। क्षेक्र बिलों ते घो एक एक प्रतिनिषि सुत कर इस सोष मे घायेते उनसे ठीक काम चसने बाला नहीं है मोर में उमक्या हों कि बोनों तरह के प्रविनिषि हलनें रहने चाहिएँ अर्षात् संस्पा के मुल्य जलानें बाले सोग भी रहुं मौर से ख्यकित मो रहू जो कि हासाकि संस्था को ठीक नहीं काने है लेकिन समाज कस्ताप के कार्यों में माप मेंते है पोर समाब कत्याज कावो में प्यकिविकत कसिषत् से बिल凶स्सी लेते है, बा जिनफो fि


 नोलों की नामषवती इस बोटं में सरकार के तारा हो था किती संस्था के हारा हो कौर इस तरह के गामजर ख्वकित मी क्षा को
 हुत्ता किरेषक ती ओो षाराएं ती करं हैं उनले
［की सैनारायेंज बाले］
 फ्र्द्रोल，निगराती हॉर नियकण करनें के निले है बैर किस कै क्साज ？द में यह दिया हुंपा ह－
＂It whll be the duty of the goard to afford protection to the siphans and widows and to that end bear all reaponsiblility for the opening，maintenance，supervision and centiol oi all orphanaytes and widow＇hoontes throuchout the State＂

च
 बै तों बताया गया है उसके मनुकार उसका कावं जेंत्र बहुत ब्यापक हों गया है। घह बोर्ड
 दूजने खलें वो का समल बितहुल नदारत है

 वृह कमेंम किष्या जालगा प्रोर क्रलये कहा अया है－

There aball be maintained and recegnised in every destrict town of a State at least one orphanage and one widows＇home if any ane of the categories provided in suth section（3）．＂

बल बह＂डील＂किस के निए बाड丂िग है＂

 इस तरह के सोशाम से जस्लेडन बनायें तो कहा जी हमनें इसमे णव्दावसी रकी है में समफत्ता 1．कि सममें हमें परिवर्तन करला होणा । जिल का जो उद्दें्य हैं वह केषल कंट्रोल करणा हो वहीं है वस्कि？？ की का वह करतेब्य बतलाया गया है कि दहा

 －

पर वितो होम्स के तोलने，चलने पीर उनका विषंत्रंण करने की तमांमे निम्मेखरी कहल

 फहिएं मोर उनको राज्य सरफाए 解 तरंक


 पह कह षेगा कि उसें उसको आलने कौर उन पर नियं ₹ण करले का क्षिजार होषा जाषी भहीं होगा। जक वक कि क्या काँ फो कले के लिए उसके वास रकान न

 सिलिए में सकलता हुं कि ज्नाज ः६ को


मभार्यात महोषब，यह तो हिक है है
 लेकिज कभारी सहुलर सेटे है，षमें निखेया राज्या और रसfिए बम के माभले मे
 को सहायता बेता है धोर ₹ ही fिसी थमं के
 है लिकिन हतथा जलर है क्ति जब हलने भपलें देग को एक कल्याणकारी राज्य धोणित
 कान राष्ट का है，जो कित कम चभी मती का तो रह है दीर को कि हमें करना काहिए।

 फररें बारें बफी की एक संस्ता बता कर






वच्चों व महिलाग्रों को रर्नते है अंर उनका परिपालन दग्ते है कि उसमें रहने वाले लोग उनके धर्म की ग्रंर ग्राकीपित हों ग्रौर इस तरह की सिक्षा दीक्षा देने में उनका उद्देश्य यही रहता है कि वे हमारे धर्म को मान लें। मैं समझता हूं कि यह जो भावना श्राज हमारी धार्मिक संस्थाग्रों में काम कर रही है यह देखाहित में नहीं है। हम उनके काम में बाध डालने के लिए कोई कान्न नहीं बनाना चाहते है लेकिन में राज्य सरकार या केन्द्रीय संत्कार से यह कहना चाहता हूं कि बच्चों श्रौर नेगलेख्टेड वीमेन की देखमाल करने की जिम्मेदारी श्रव राष्ट्र की हो गई है ग्रौर इर्सलिए श्रगर ग्रमप बच्चों को इस तरह ग्रपने एक विशेष स्वार्थ के खातिर ग्रपने वहां रखते है ग्रौर उनको डरा कर व धमका कर ग्रपने म्मत के ग्रनुरूप करना चाहते हैं ग्रौर इस तग्ह नाजायज फायदा उठाते हैं तो मैं समझता हूं कि ग्राप ग्रपन कर्त्तव्यच्युत होते हैं।

मैं श्री कैलाश विहारी लाल को उस र्पारभ्रम के लिए धन्यवाद देना चाहता हूं जो इस बिल के लाने 尹्रौर् राज्य मभा ह्डारा इसको ज्वाड़ट कमें रों भे जने के लिए उन्होंने उठाया है । इममें कोई मंदेह नहीं कि उन्होंने इस विन्न को बनाने में काफी मेहनन की है ग्रैर मं मानता हूं कि यह बहुत जहुरी बिल है ग्रोर यह बड़े सन्तोप श्रौर हर्प का विषय है कि जनकों इस विल को ज्वांएट कमेटी को रैफर कराने में मफलता मिल्नी श्रौर जैसे कि श्री यर्मा ने इनको बधाई दी तो मैं भी उन्हें इस बल को लाने के लिए बधाई देता हैं। यह बड़े सन्तापप का विपय है कि यह विवेयक संयुक्त प्रवर समिति को विचारार्थ सौंपा जा रहा है ग्रौर वास्तव में यह एक गैर सरकारी सदस्य के लिए बहुत प्रसन्नता श्रोर संतोष की वात है। लेकिन सरकार यदि केवल इस तरह के विधेयक को पास करके यह समझती हो कि ऊनने उन ग्रभागे बच्चे श्रौर उपेक्षित महिलाग्रों के प्रति ग्रपना कर्तंव्य पूरा कर

लिया है तां मँ ममझता हू कि यह ठीक नहीं है 1 में नो कहूंगा कि जितने भी एंसे लावारिस वच्च हमां देश में हैं जिनकी कि देखभाल उनके माता विता नहीं कर सकते हैं या समाज नहीं कर सकती है उन सब की देखरेख ग्रोर पालनपोषण श्रौर रिक्षा दीक्षा का प्रबन्ध करना, यह सरकार का उत्तरदायित्व है। $\because$ कार ने श्रपने ऊपर तमाम जनता का भार fन्वया हुग्रा है खास कर एे से लोगों का जो कि उपेक्षित हैं ग्रीर जिनकी कि कोई खोज खबर लेने वाला नहीं है । मै चाहता हूं कि ऐसी भमाज सेवी सेवा संस्थाएं श्रौर धनी मानी व्यक्ति जो कि गरीबों की परवरिशा के लिए यतीमखाने श्रौर ग्रनाथालय इत्यादि खोलते हैं वे सरकार को इस विशाल सामाजिक सुधार के काम में सक्किय सहयोग दें । ग्राज चाहे वह केन्द्रीय मरकार हो अ्रथवा राज्य सरकार यदि वह उपेक्षित बन्न्चों की गिक्षा दीक्षा ग्रीर देखभाल का भार श्रपने ऊपर नहीं लेती ह तो मैं समझता हूं कि वह ग्रपने कर्त्तव्य से च्युत होगी। इसलिए इन गब्दों के साथ मैं इस बिल का समर्थन करता हैं हालांकि मै यह मानता हृं कि इस बिल में बहुत सुधार की ग जाइसा है लेकिन मैं इस के सम्बन्च्र में ग्रधिक समय नहीं लेना चाह्ता क्योंकि संयुक्त प्रवर स्रममति के माननीय सदस्य जिनके कि विचारार्थ यह बिल जा ग्ता है वे काफी योग्य ग्रौर विद्धान हैं ग्रौर मुके पुर्गे ग्राशा है कि वे इसमें ग्रावरयक संशोधन श्रौर सुधार् कर लेंगे । इन शब्दों के साथ में इस विधेयक का समर्थन करता हैं

Shri Kodiyan (Quilon-ReservedSch. Castes): Mr. Chairman, I am very glad to support this Bill. From the discussion in this House, it is clear that almost every section of the House is whole-heartedly supporting the idea behind this Bill. The various charitable institutions and orphanages in our country have some background. Because of the negligence and disregard shown by Gov-

## [Shri Kodiyan]

ernment as well as by those at the helm of affairs in society towards the sufferings of the weaker and unfortunate section of the society, somebody had to take up their cause and something had to be provided. So, naturally, some institutions with their humanitarian outlook came forward and started here and there some institutions to provide shelter to these unhappy people.

I am not against any such institutions which are now engaged in this humanitarian work in bur country. But considering our experience of the working of the various institutions in the country that have been engaged in this kind of work, we cannot feel happy over the actual working of these institutions. In the name of humanitarian service, charity and protecting the ill-fed and ill-clad, all kinds of malpractices are going on in certain institutions. I do not blame that all these institutions are not running in a proper way. In the name of some institution, certain sections of the people are taking undue advantage for their personal ends. In several cases. the funds of the institutions are being misused. Certain institutions take a very sectarian stand and give these benefits only to certain religions or communities. That also we have come across in the past. In spite of these defects and malpractices, they have done a sort of service. which should not be taken away.

The sole intention of this Bill is to introduce certain kinds of supervision over the functioning of these institutions. Today neither the Government nor public organisations take the responsibility of looking after these unhappy and unfortunate people. So, these private institutions are practically left to their own whims and fancies. Nobody is to question them and they are answerable to none. This sort of thing cannot continue.

So far as the Government is concerned, it is highly regrettable that
even though we are in the midst of intensive planned development work, this human aspect of the question has been more or less neglected. With regard to child welfare-I am not talking about the orphans alonetaking the children of the country who are to become the citizens of the future, who have to shoulder the responsibility of running the administration of the country, even those children are not today looked after properly. We are spending crores of rupees for various developmental activities in our country. But if we look into the Five Year Plan and the provisions allotted for various developmental work, we will find that for child welfare a comparatively small sum has been provided for. From that we can know that that aspect has not been taken seriously enough by us to have a definite policy of developing the health of our children, to mould their character to make them become real and worthy citizens of our country. So, if that vital aspect of the question has not been given due attention, we can very well imagine what the position would be when we come to the question of poor orphans, the ill-clad, ill-fed, unfortunate sections of people of our society, in whose case the negligence is more revealing. Therefore, I would submit that this aspect of the question has to be taken into consideration seriously, and I am personally of the opinion that if any attempt is being made to strangle the working of the private institutions which are engaged in this humanitarian service that would create difficulties.

But, according to this Bill, if the working of these various charitable institutions is to be properly guided and properly administered, some kind of governmental supervision is to be enforced. I maintain that this kind of supervision by the Government would not in any way edversely affect the institutions that are now working in the country. So, the fear expressed by various heads of Catholic institutions cannot stand at all.

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बही सुषी द्रोती है कि इसने इस करसा में मी दोचा है मीर एक मज्वृत कदम उठाने का थोपा द्रादा किया है।
 उषर कल रही हैं उस में ंोे धाबमी fकान-

 संस्यारो का काम घस होता है, लेकिन हुष संस्षाथो का काम ब्लरा मी पाया जाता है परर बहुत लराब पाया जाता हैं घोर यह्ह जन्री है कि जहा सराब काम होता है, उस पर नियकण किया आये । तो वह जो बिल है, बह यदि ऐमी सस्थाभो पर नियंकण का मसला हैमारे सामने पेक्य करता हैं, तो में नहीं समझ्तता कि किसी मी दियानतदार संस्था फो इस से दुधी होना चाहिये, प्रेखान छोगा चहिये। जो सेषान्भाव से काम कर रहें, को तकर्लाष डा रद्टहैं, उनके लिये तो यह् स्वागत की घात होनी काहिये घोर उनको थोड़ी सी तक्नीक्र पौर ठठनें के लिये मोर बोो़ा़ सा नियत्रण होर बर्वात्त फरमें के लियै वैयार ह्रेना चाहिे। जिन के मन में सेबा-माब हैं, उत भादमियो दोर संस्थाभो का हस तरण परिक्र से याषिक ब्याल होना काईिये कि कहीं पर भनायो द्रीर विषबाभो की सेषा के नाम पर कोई गलत काम न हो सोक । यदि ख़
 बराष्ठ है, उस में यदि बंद्रभानी का काम हो रहा है, उस के संबालक यदि पनायो, पफमांखो जोर विषकाभों की सेखा के नाम पर दुकानपारी कला दह हैं, तो वह समाप्त के लिखे धौर विस्योषकर जन संस्थामो के लिये, जो कि कमान तारी से क्षाम कर रही है, एक षैसेस की बता है 1 यदि कोरी ऐसा फलनून भाये, किस के
 छठ सेक, तो द्वस तरह के कमून से हुयी




［क्षित कान प्र० उस्यितिता］ सगाया का रह्ष है। मैं यह्रिबेद्य करना चहाता हूं कि को क्षेलानाष तो थौर द्वान－ धारी से कास कर रहे है，उनके लिये कोई सहीं नियंभण नहीं है，लेकिम गसत सलत काम करोे बाषे फाबमियों के लिये खुली Eूट दे दी जये，वह चासन का काम नहीं है । कासन की यह जिम्मेषारी है कि जहां मी मसती हो，उस पर टोफ लगाये । यह्ह विल टोक मनाने की विध्या में एक घयता कवम ह 1

वो जार संस्खाये इकर उषर जो मिने बेबी，उनमें एक बो संस्खायें तो ऐसी निकली， बो कि समाज के सिये कलक हैं। बज्नों के नाम पर लोग वैसा इकहा करते है，हेकिन चर्त वैसे का दुछ्वयोग किया जाता है। विल्ली वें में दे $\begin{gathered}\text { ता हां कि हर दो बार होज के बाद }\end{gathered}$ एक घण्या डरताजा सोल कर का जायगा जौर किसी संस्पा के लिये वैसे की मांग की जाएगी। समाब की इस स्थिति में यदि कोई हस प्रकार हाष की ताये कोर उसकी छोरी में हुछ्घ न गसा बमें，यह गलत बात है। लेकिन फील घ्रावमी सही हैं मोर कोन गलत，कोन संस्सा सही है मोर कोन गसत，एसका कोई कबमीना हमारे सामने नहीं है । कितना वैसा इमारा इस तरह गलत संस्याभों में जा रहा है，वह हम जान नही पाते । इस बिल के ढ़ारा बो नियंभण लगाया जा रहा है，मं समझता है कि वह्ह इस प्रकार की गलत संस्थाभों को ज्ञाम कर सकेगा।

अाज की समाज की जैसी कुघ्द स्थिति है，उसमें यह् अस्री है कि बासन की तरक ते （1）बिथा में धर्षे के घष्छे इंस्टीट्यूका कायम हों । इसका में स्वागत कहंगा। हर छिले में एक संस्था बोली जये，ऐं ती ज्ञात हस चबल में घहुत से लोबों में कही है । तेयरमैन म्डोषय，में नर्मतापूर्षक कर्षुणा कि छमारे रचा के कोष को बेताते हुये घुषे कलता है हि

 क्ष्यूम कोली चाती है，ओो कि क्षिनार－ वनाइए हो घौर क्षले तरीक से नियकिति ही，
 बजों को इकहा किस्या था चको，हो चरक्ष
 घनायालय है，जिमें छ：घंत्रें। मै घट्टां
 इस प्रकार की घोटी छोटी अल्यक्म हती संस्थालों की शोगयटी केरी समझ के कही काती। घहुण का पैषा कृरी घभला सें ही
 बार जिलों के बीव एक अची संस्था कायम हो，बिस पर चहुत शबका नियंभक हो घौर उत्र को पर्यम्व सहायता बी काे । कबियों के तसलों जैसे बर्तों में चोटे दोरेटे तुकुमार ब凶ो बाना जारें घौर उनके घोधन के लियें बर बर से बो दो，बार थार कैसे करेे जो हपये लिये जतो हैं，उनको कोई सेत्रक नामषारी ब्यकित हुप आयें，तो घह गकत जीज्र है। बार 区्र जिलों में मिल कर एक घक्धी मंघ्या बनाई जाये । सरकार का उस पर नियंत्रण हो। उसको घच्धी तरह से देखा काये बजों की बहा घध्धी ब्यक्षा हो । कणर ऐष्ता किया अये，तो बहुत घथ्डी बारत है ।

अहां उक विषकामों का संबंब है，इस देश का दुर्भाम्य है कि घमी हमारे ऐते नियम हैं कि जिन के कारण，घौर हुद्य ऐती क्यबस्था है कि स्री को कितनी ठेनी दे समाष में ज्रागे घाना चाडिये，वह गहीं था रही है घोर उस पर जो माषिक बिक्त है，बह हु हो बानी चािये，बह्र हल नहीं हो रही है। उस खिसा में छ्ञासम घौर समाल ने करम उठाया है， लेकिन तों भी किलबायें होंगी，बयाधिज होंगे संगड़ेपूले होंगे । क्याषज का वह्र उत्षर－
 सह्रक्ता परिक्ष के पीिक की चये । तेकिन मैं बह्द यदास कर्मा हो कि विल्यसमों का



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 की अवसस्था की गई है। $\begin{gathered}\text { नाषालय के }\end{gathered}$
 रयाँच नहीं बमसता । में वह भाषल्यक वमकना है कि बहाही नियंचण होना काहिये। कोई की सल्टीद्यूपान भाप कायन करते हैं। उत्रो घालनी उस को क्षा नियंन्वित करसेते ? जिता उत के चलाये यनता है, के उसको चसाते प। उलना लियंकण हो हो रहा है। उस बोर्ं में बाहर के लोगों का-चिन मातापों परर वहनों के मत में बहनों मीर बक्बों की सेबा उरने की भाबना है उनका समाबेका होना चाहिये। मैं जोरबार घक्दों में इस बात की लिखिरिम कहंगा कि कमेटी र्ता ब्ञात का ज्यात्त करे कि प्रवेष्त के नियंजक ब्बों में प्रदेल की थचडी साती महिलाधों का समाबेल किला जना चाहिे।
 करणा है कीर उस याई को बहुता बहुत बन्पचाल वेता है, विन्ति के मन में बजतों का दरं उता कौर उन्होंने ज्ल बतात को सबल के सामझे रका।
 सभालिि वहोष्य, में हल किस की लार्ष करले

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 बला जाता है । मा रस विज की वार्व करो हये दो तीन सुषाब देला बाइती हूं।

इसके बान्ते काकी पैसा छोगा काइिये कोर काम करने बाले कार्यंकरता होने कादिंते ।
 बहुत सम्धा दे खा लेकिन भमल करने के किते मी तो लोग होने खहियें 1 लमी ध्रमी हागे काई बोल रें चे कि वह वहनों का काल है। माइयों का काम है बिल बनाना चरह कहलो का काम हैं काम करना । ह्द्धुस्तान में वहले
 सोगों चे जमाने से जो बोग काम करते हैं, सेषा करते से, समाज की क्षेम का जो क्याल रसते घे, उनको लोग बहुत इ्ञात केते से । उन लोलों के जरिये षाज्य चला करता बा । पुराने बमाने में खधि महाष्वयों के अरिसे काम बसता या । राजा महाराजा उन तो रते से जोर उनकी बतों से काल जसता बा । उन लोगों के माभ्रमों की राबा रका करों से। होते होते घब वह भाश्यम मी नहीं रो भोर उस वरह काम की नहीं रहा । घाज तो जो काम हो रहा है वह बिल्लुल पहके हे े उस्टा हो रहा है। जो पाभ्य चलते हैं उनकी कोई इस्ञत पाज नहीं है, सरकार उनकी सुगती नहीं है । मले ही कोई होर लोग सुन में, केकिन वह सरकार कमी नही सुलती । इसके भसाबा एक घोर बता ही गई है है हर बता में सालिटिज्त का प्रेक्ष हो गया है। तरोबय त्रमाब में मी थालिटिक्स वहुष गई है। पालिखिम्स को वेल देख कर सोग काम करते है। जारे लोण पष पालिटिक्ष पर ही नाबने लये है । ऐोे सोगों को हमको रोफना चाहिये। में भापसे बवलाती हूं कित हस समय जो छमारे भाई बहुत ताई कर रहे से, मेने उसको कुषा । कमें fिल मे वह बाती वैषा होती है कित यह के





[श्रीमती लक्ष्मी बाई]
मी हैं जो श्यपनी जिन्दगी को बरबाद कर के गरीबों की सेवा करनें में दित बिताते हैं । लेकिन उनका नाम यहां नहीं श्राता है, उनको पूद्धने वाला कोई नहीं है । बहुत से लोग इन चीजों का दुरुपयोग करते है, यह सही है। मैं भी इसका तजुर्बा रखती हूं। लेकिन श्राखिर इसको ठीक केसे करें ? इसके लिये पैसा होना चाहिये, ग्रच्छे कार्यकर्त्ता होने चाहियें। यह जो बिल है इसको काम में लाने के लिये श्रगर रुपया का अ्ररेजमेंट नहीं है तो इस बिल की बनाने से कोई काम नहीं चलेगा। प्राइवेट' ग्रार्गेनाइजेशान ऐसे होने चाहियें जसे कि सर्वोदय समाज है। लेकिन सर्वोदय समाज को ग्राज कोई पूछता नहीं है, सर्वोदय वालों को लिखना चाहिये कि हम' ग्राप के काम के ऊपर तवज्जह देते हैं । पर श्राप उन को मदद नहीं देतें, न उन के बड़े बड़े लोगों को बुलाते हैं । उनको बुलाना चाहिये ग्रौर उनसे सलाह लेनी चाहिये। सिर्फ कानून बनाने से कांम नहीं चलेगा। इस वास्ते जो हमारे अ्रपोजीशान के मेम्बर बोले कि कैथोलिक्स लोग बड़ा नुक्सान पहुंचाते हैं, उनसे में कहना चाहती हूं कि पहले जब वे हिन्दुस्तान में श्याये तो बिन्कुल सेवा की भावना से भाये, जो हमारे यहां छख्रा छुत की भावना थी, उस को खत्म करने के लिये अ्राये ग्रौर गरीबों कें गांवों में गये । लेकिन हम तो वह काम करते नहीं । वह लोग करते है, मगर इसमें बहुते नुक्सान होता है । कंवर्शन होते हैं, लेकिम उनके ऊपर ग्राप कोई ऐकरान नहीं ले सकते। कानून बहुत बड़ा है, लेकिन कह कुछ नहीं सकते। इसके वास्ते हम कुछ नहीं कर सकते । यहां पर बहुते सें लोग घर्म की बात करते हैं। भाज घमं पर चलने वाला कौन है जिसको हम गिन सकते हैं ? पिता है, माता हैं, वहन है, कौन है ? ग्राज धर्म के लिये लोग मरते हैं, लेकिन घर्म के लिये काम करते वाला कोई नहीं है। इस सिलसिले में में कहना चाहती हूं कि श्राखिर हमारे घर्म के भीतर क्या है ? भगर षЕ्षांस नहीं तो जो कमाई होती है उसमें

से एकभाग तो गरीबों को देना चाहिये। ऐसा हमारे धमं में बतलाया गंया है। लेंकिन बडांश तो दूर रहा, ई पर सेटं भी हम जिन्दगी में देने वाले नहीं हैं। ऐसी हालत में समाज का क्या बंनेगा ? इस वास्ते हैमको ग्रागे ग्राना चाहिये । हम लोगों की जितनी कमाई होती है उसमें २ परसेंट, ३ परसेंट, ४ परंसेंट, कुछ्ध तो हमको पहले निकाल देना चाहिये। ग्राज हमारे समाज की ऐसी व्यवस्था होनी चाहिये इस वास्ते चाहे भारत सेवक समाज हों चाहें कोई ग्रौर कार्यकर्ता हों, उन को इस चीज को देखना चाहिये । पिद्धले जमाने में यह था :

## घ्रन्ते योगेन तनुत्यजाम्

लोग योग से शरीर को हो्रोड़ते थे। रोग से कोई नहीं मरते थे। जो जंसे चाहते थे बैसे मरते थे । ऐसी शक्ति थी उन लोगों के पास । इसके लिये हम लोग कहां तैयार हैं ? ग्राज तो कहा जाता है, जैसे रार्म जी नें कहा, कि ६० साल या ज० साल की श्रौरतों के वास्ते यतीमखाने होने चाहियें, म्रौरतों के वास्ते घरों को ज्यवस्था होनी चाहिये । ग्राज ७० बरस में भी कोई सेवा करने के लिये नहीं जाता है। 50 , \&० साल तक जीवित रह कर भी घरों में ही मरना चाहते हैं। दूसरों की सेवा का किसी को ख्याल नहीं है ।

## $16 \cdot 43 \mathrm{hrs}$.

[Mr. Deputy-Spearer in the Chair]
पुराने जमाने में वाणप्रस्थ ग्राश्रम था । ग्रास्र में लोग योगाश्रम जाया कग्ते थे भौर योग से प्राण की छोड़ते थे । ग्राज भी ऐसी भावना लोगों में ग्रानी चाहिये। ग्राज जो लोग रोगों से मरते हैं, उन लोगों के श्रन्दर डसके वास्ते एक स्पिरिट ग्रानी चाहिये । जब तक हम लोगों की इसकी ट्रेनिंग नहीं देंगे तब तक हमारा काम नहीं चलेगा।

मैं एक ग्रैर सुझाव देना चाहती हूं । अ्यार्फेनेज शब्द गलत है । ख्रभी हमारी बहन
and other Chari- 7928
table Homes
(Supervision and
Control) Bill

भी बोल रही थीं कि श्रार्फेनेज शब्द नहीं बोलना चाहिये। श्राप इसक भ्रार्फेनेज न कह फर सेवा औ्रौर कल्याणकारी मंडल कहिये, सर्वोदूय कहिये। मैं महिला ग्राश्रम या विधवा श्राश्रम शब्द सुनने के लिये बिल्कुल तैयार नहीं हूं। ग्राप विधवा क्यों कहते हैं ? विधवा कौन होती है ? ग्राप क्यों विधवा का बोर्ड वहां पर लगाना चाहते हैं ? जो चोर डाकू होते हैं उनका भी तो ग्राप बोर्ड़ लगा कर नहीं रखते हैं। इसलिये इस तरह की कोई बात नहीं होनी चाहिये । पुराने जो झ्राश्रम थे उनकी तरह की कोई चीज रखनी चाहिये । जहां तक घमं का सवाल है ग्रभी हमारे बनर्जी साहब बोल रहे थे। वह जो बोले वह मुझे श्रच्छा लगा, वह बिल्कुल सही बोले, ऐसे बहुत से लोग हैं, जो धमं के नाम पर इस तरह के काम करते हैं। मेरा तो यह कहना है कि हर एक श्राश्रम के पास जमीन होनी चाहिये । श्राश्रमों को मुहल्लों झ्रौर गलियों में १० या १२ रु० का कमरा लेकर नहीं चलाना चाहिये । श्रश्रम तो ऐसे होने चाहियें जिनके साथ गांव से बाहर कम से कम २० या २४ एकड़ जमीन हो । पुराने लोगों में ऐसा होती था कि बगैर श्रपने हाथ से काम किये कोई खाना नहीं खाता था, ओर्रोर जो खाता था उसको लोग नमक हराम कहते थे। 5 साल क्या $x$ साल का बच्चा भी पानी डालता था, १० साल का बच्चा भी कुछ काटता था। ग्रगर हम महीने भर के काम का हिसाब लगा कर देखें तो में श्रपने एक्स्पीरिएंस से कहती हूं कि $१ ०$ साल का बच्चा भीं महीने में ३ या $\gamma$ रु० कम्म लेता था। श्रगर कहीं पर प्रोडक्शन सेंटर नहीं है तो वहां सिर्फ कताई होती चाहिये, ऐग्रिकल्चर होनी चाहिये । जिन जगहों पर यह चीजें होती हों, उनको देखने के बाद श्राश्रमों की मंजूरी देनी चाहिये । ग्रगर इस तरह का ग्राश्रम हो तो च्चले । गांव के बाहर हम देखते हैं लोग बावली खोदते हैं, पैसा देते हैं । उनके पैसों से यह "ख्राश्रम चलें 1 यह नहीं होना चाहियें कि १० या १थ. रु० का कमरा लेकर बच्चों को वहां रक्खा जाये श्रौर इधर उधर का खान।

बच्चों को खिलाया जाये । ग्राश्रमों में बच्चों के लिये गिजा का इन्तजाम हो, उन के पढ़ने ग्रौर कम्म सीखने की व्यवस्था होनी चाहिये । श्राज तो हम बच्चों से बेगिंग करवाते हैं, उनको इधर उधर घूमने के लिये छोड़ देते हैं, इसलिये बच्चे गन्दे बन जाते हैं ग्रोर हिन्दुस्तान की उम्नति रक जाती है। इस वास्ते में बहुत श्रदब से कहुंगी कि ऐसें श्राश्रमों को श्रनाथाश्रमों या महिलाश्रमों के नाम से नहीं बिगाड़ना चाहिये। जिन श्राश्रमों के पास श्रपनी जमीन हो उन्हीं में बच्चों को भेजना चाहिये । श्रोर जमीन ग्रश्रमों के पास में ही होनी चाहिये बिना इस के काम नहीं चलेगा । साथ ही इसमें श्रौरतों श्रौर मदों का फर्क नहीं करना चाहिये। इसमें तो सब भाइयों की सेवा की प्रवृत्ति होनी चाहिये श्रोर वे वहां ग्राकर वैठें । सब से बड़ी बात तो यह है. कि जो हमारे लोग इस तरह के काम करते हैं, उनकी इज्जत होनी चाहिये। पिछ्छले माल हमारें राष्ट्रपति ने एक सज्जन को पद्म भूषण की उपाधि दी थी। मैं उनका नाम तो नहीं जानती। वे कोढ़ियों की खिदमत करते थे । कुष्ठ के रोगियों की सेवा का जो काम करते हैं उनकी इज्जत होनी चाहिये, इससे उन की उत्साह मिलेगा। जब तक हम उनकी इज्जत नहीं बढ़ातें, वह इन कामों में उत्साह से नहीं लग सकते । बहुत से लोग तो इस काम को छोड़ देते हैं। इस से दोनों तरफ का काम बिगड़ जाता है श्रौर इस तरह से हमारा काम नहीं बनता है ।

तो में इस बिल को बहुत श्रन्द्रा समझती हुं। इसमें जो सुझाव रक्ले गये हैं उन पर अमल जल्दी होना वाहिये। में इतना ही कहना चाहती हूं ।

The Deputy-Minister of Law (Shri Hajarnavis): The attitude of the Government towards this Bill was stated by the Law Minister in the other place. He stated there that the Government did not oppose the

## [Shri Hajarnavis]

Bill and left it to the vote of the House.

I join with Shri D. C. Sharma wholeheartedly in the tribute that he paid to the sponsor of the Bill, Shri Kailash Bihari Lall, for his persistence, his zeal and public spirit which actuated him in making attempts over years in putting a measure like this on the statute-book. But, Sir, a word of explanation on behalf of Government is necessary. He had, as Shri D. C. Sharma has stated, started with the legislation on this subject some time in 1933. But Government at that time could not see their way to accept that Bill straightway.

As is well known, the legislative topic relating to this Bill falls in the Concurrent List. Therefore, the States can legislate, and the Centre also can legislate. But the machinery which is to implement the Bill must necessarily be the State machinery. The question, therefore, would be whether it is proper for us to put additional duties upon the State Governments without their concurrence; secondly, they might as well say that we must contribute to the expense.

Another factor which must be taken into consideration is that many of the States have their own legislation, which covers a wider area than the present Bill. But it was pointed out to us, and it went a long way towards persuading us, that an allIndia Bill which set a model pattern for all the States would be very useful.

Those who think that Government had rejected the earlier Bill without adequate reason might compare the older Bill with the present one. Shri Kailash Bihari Lall himself very graciously told the other House about the help which the Law Ministry had given to him in putting his proposals in the present form. If we have made a little improvement in the original Bill that $h_{e}$ had framed, then our
opposition to the original Bill was to a large extent justified.

It had been said that this Bill is likely to encroach on private charity. We had, therefore, to strike a balance between providing supervision on the one hand, so that these institutions of charity are not a cover for antisocial and criminal activities, and on the other hand, seeing that we do not put undue fetter upon individual social service or dry up the sources of private charities. I believe, in the present form, the Bill strikes a golden mean. The Bill will now go before the Joint Committee, if the House approves, and there we shall avail ourselves of the wisdom of the Members of the Joint Committee.

Mr. Deputy-Speaker: The question is:
> "That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the supervision and control of orphanages; homes for neglected women or children and other like institutions and for matters connected therewith by Shri Kailash Bihari Lall, made in the motion adopted by Rajya Sabha at its sitting held on the 4th September, 1959 and communicated to this House on the 7th September, 1959 and resolves that the following Members of Lok Sabha be nominated to serve on the said Joint Committee, namely: Shri Asoke K. Sen, Shri R. M. Hajarnavis, Shri K. V. Ramakrishna Reddy, Kumari Maniben Vallabhbhai Patel, Shri B. L. Chandak, Shri S. A. Agadi, Dr. N. C. Samantsinhar, Pandit Mukat Behari Lal Bhargava, Shri Ansar Harvani, Shri Bhagwean Din, Shrimati Renuka Ray, Shri Nek Ram Negi, Shri A. Doraiswami Gounder, Shri K. K. Warior, Shri Khushwaqt Rai, Shri Ram Garib, Shri Bibhuti Bhusan Das Gupta, Shri Bhaurao Krishnarao Gaikwad, Shri Mohammad Tahir and Shri Diwan Chand Sharma."

The motion was adopted.

Shri D. C. Sharma: Sir, I wanted to say a few words.

Mr. Deputy-Speaker: If he wanted, he could have stood up.

Shiri Supakar: It is not necessary because the hon. Minister agrees with his motion.

### 16.50 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL
(Amendment of section 198) by Shrimati Subhadra Joshi

Shrimati Subhadra Joshi (Ambala): Sir, I beg to move:
"That the Bill further to amend the Code of Criminal Procedure, 1898, be taken into consideration."

उपाध्यक्ष महोदय, इस विधेयक के द्वारा हम लोगों ने एक विवाह होने के बाद यदि कोई ग्यक्ति दूसरा विवाह करे तो उसको हमने क्रिमिनल ला का ग्राफेंस बना दिया है । इस वतंमान विधेयक में मांग की गई है कि एक से ग्रधिक पत्नी रखना दंडनीय ग्रपराध घोषित कर दिया जाय। इस तरह् हिन्दुस्तान के इततहास में यह पहला कदम था जिसके कि जरिये स्त्रियों की कुछ नजात मिली ग्रौर कुछ रिलीफ मिला।

भ्राज तक हमारे यहां यह प्रथा थी कि कोई पुरुष या कोई स्त्री, वैसे स्त्रियों में यह प्रथा नहीं थी लेकिन पुरुषों में खास करके यह प्रथा प्चलित थी कि ग्रगर कोई पुरुष एक शादी करने के बाद चाहे वह दूसरी शादी करे, तीसरी शादी करे या चौथी शादी ही क्यों न करे तो उस पर कोई रोक नहीं थी । तलाक हमारे यहां नहीं था ग्रौर उपाध्यक्ष महोदय, कोई भी पुरूष श्रप्रनी पहली बोवी को जब भी चाहे वह् उसे छोड़ सकता था ग्रौर उसको मायके भेज देता था ग्रौर चाहे तो उसकी परवरिश करता था अर चाहे तो परवरिशा नहीं करता था श्रौर वह ग्रपनी दूसरी या तीसरी

शादी कर सकता था । जब कोई लड़का ग्रपनी दूसरी शादी करता था तो लड़के के मां-बाप जाते थे, उसके भाई, बहिन जाते थे ग्रौर उसकी शादी में रिइतेदार अ्रौर जाति बिरादरी वाले भी जमा होते थे स्रौर शामिल होते थे। उस ग्रभागी लड़की का बाप श्रपनी पगड़ी तक उतार कर उसके पैरों पर रख देता था ताकि वह उसकी लड़की पर रहम खाये च्रौर उसको छोड़ कर दूसरी शादी न करे लेकिन उसको दूसरी शादी से बाज रखने के लिये कोई कानूनी पाबन्दी नहीं थी ग्रौर यह उसकी मर्जी पर होता था कि वह दूसरी शादी क्रे या न् करे लेकिन उसके लिये दूसरी शादी करने में कोई कानूनी दिक्कत नहीं थी । हमारे देश के ड़तिहास में पहली दफा ऐसा कानून बना है कि एक पत्नी के रहते कोई भी पुरुष दूसरी शादी नहीं कर सकता। हम लोगों ने देश के कोने कोने में घूम करके झ्रपनी बहिनों को विरवास दिलाया कि भ्रब उनके साथ इस तरह की बेइन्साफी श्रौर ग्रन्याय Тहीं होगा । काणूं पास होणे से पहते ग्रौर कानून पास होने के बाद हम लोगों ने उनसे कहा कि कानून अ्रब ऐसा बन गया है कि एक पत्नी के रहते हुये कोई पुरुष दूसरी गादी नहीं कर सकता ।

पहले जब लोग दूसरी शादी करते थे तो उपाध्यक्ष मह्तदादय, हमारे पास शिकायतें श्राती थीं, कि यह पुरुष लोग किस किस तरह के बहाने करके दूसरी शादी कर लिया करते थे। कोई तो यह कहता था कि मैं दुसरी आादी इसलिये कर रहा हूं क्योंकि मुझको ग्रपनी पहली पत्नी से दहेज नहीं मिला तो कोई कहता था कि मैंने श्रपनी पहली बीयी को इसलिये छोड़ दिया क्योंकि उसके बच्चा नहीं होता था तो कोई कहता था कि बच्चे तो होते हैं मगर लड़कियां ही लड़कियों होती हैं 尹्रोर इसलिये में दूसरी शादी करने पर मजबूर हूं । शौर कोई कहता या कि में दूसरी शादी इसालिये कर रहा हूं क्योंकि गेरी पहली बीवी बीमार रहती है । यह बात बढ़ते बढ़ते

